

(2024) 01 TP CK 0004

Tripura High Court- Agartala

Case No: Anticipatory Bail No. 43 Of 2023

Prasenjit Roy And Anr.

APPELLANT

Vs

State Of Tripura

RESPONDENT

Date of Decision: Jan. 4, 2024

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 161, 438
- Indian Penal Code, 1860 - Section 34, 120B, 323, 341, 382B, 395

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: P. Sen Chowdhury, Raju Datta

Final Decision: Disposed Of

Judgement